

NOTICE

Notice is hereby given that the below mentioned share certificates of Deepak Fertilisers and Petrochemicals Corporation Limited, having their Registered office at: Opp Golf Course, Shastri Nagar, Yerawade, Pune 411006 and Corporate office at: Sai Hira, Survey No. 93, Mundhwa, Pune 411036 are Lost/Misplaced and the company is in the process of issuing duplicate share certificates in lieu thereof on request made by the Registered Shareholder and on execution of documents required for issue of duplicate share certificates.

Folio No: 293088

Name of the Registered Holder	Share Certificate Nos. From	Share Certificate Nos. To	Distinctive Nos. From	Distinctive Nos. To	Number Of Shares
Kalpna Deepak Vadhani	454795	454798	25259876	25260075	200
Kalpna Deepak Vadhani	854795	854798	47109876	47110075	200

Any person who has a valid claim on the said shares may lodge such claim with the company at their Corporate Office within 15 days hereof failing which the company will issue duplicate share certificates and No claim will lie thereafter.

Place: Pune
Date: 9th July 2025.

Name of the Shareholders
Kalpna Deepak Vadhani

Regional Office Pune II : S. No. 436, 3rd Floor, Sukhwani Business Hub, Near Nashik Phata Metro Station, Kasarwadi, Pune 411026 Mob. : 9923061446, 9923188060 Branch : Shendre (15413)

DEMAND NOTICE

Notice U/s 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

1. Name of the Borrower with Address

Name & Address of Borrower & Guarantor	Amount of Loan Granted (Rs.)
1. Mr. Navnath Kashinath Katkar, Gavacha Madhya Bhag, madhali Ali At Po Vechale Taluka Satara Vechale Satara Maharashtra 415519	Rs. 5,00,000/- Dated 11/03/2010
2. Guarantor: Yeshwant Pandurang Katkar, At Po Vechale, Tal Satara, Dist. Satara, Maharashtra 415519	

2. As the principal debtor [borrower] has defaulted in repayment of his/her/theirs/its liabilities, we have classified his/her/theirs/its dues as Non Performing Assets on 29/06/2025 in accordance with the directions or guidelines issued by the Reserve Bank of India.

3. This notice is issued in accordance to the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 for serving you a notice sent under registered post on 05/07/2025 since returned undelivered, wherein you were advised to make following payments with interest.

Sl. No.	Account No.	Nature of Loan	Amount Due & Contractual Rate of Interest
1.	54137480000050	Housing Finance	Rs. 3,62,073.50 /- as on 26/05/2025 Contractual Rate @ 10.95% +2%

4. The aforesaid facilities granted by bank are secured by the following Assets/ Securities. **Description of Property :** All the parts and parcel of the Grampanchayat Property no.295 of Village Vechale Tal. Satara, Dist. Satara and construction therein. The said property is surrounded by On Or towards East – Road, On Or towards West – Property of Londhe, On Or towards South- Property of Shankar Katkar, On Or towards North- Property of Shankar Katkar, Name of the Title Holder : Navnath Kashinath Katkar

5. Now, through this public notice, we advise you to pay the bank of Rs.3,62,073.50 /- (Rupees Three Lakh Sixty Two Thousand Seventy Three and Fifty Paise Only) together with further interest, penal interest and incidental expenses and costs to pay off your liabilities within 60 days from the date of the notice otherwise the bank will proceed under the provisions of SARFAESI Act 2002. The undersigned is empowered to take possession of the properties, to sell there after and is an authorised officer of the bank under section 13 of the SARFAESI Act.

Date : 05/07/2025 Place : Pune

Authorised Officer,
Canara Bank

GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 6th floor, B Building, Ganga trueno, Lohegaon, Pune, Maharashtra 411014.

CORRIDUM

This Is In Reference To The Notice Of Inventory Disposal Published In This Newspaper On 03/07/2025 Against Loan A/C No. HM0115H17100050 Name Of Borrower VISHAKHA ANAVASH RATHOD In Which Cost Of Inventory Mentioned In Annexure A To Be Amended As Below. All Other Contents Shall Remain The Same.

ANNEXURE A
INVENTORY DETAILS

SL NO	PARTICULARS	TYPE	QUANTITY	RATE	TOTAL
1	TV	Moveable	1	3500	3500
2	Double Door Fridge	Moveable	1	4000	4000
3	Washing Machine	Moveable	1	4000	4000
6	Oven	Moveable	1	1500	1500
7	Purifier Water	Moveable	1	200	200
8	Garden	Moveable	1	500	500
9	Cylinder	Moveable	1	500	500
10	A.C	Moveable	1	5000	5000
12	Tata Sky Receiver	Moveable	1	200	200
13	Wi-fi Unit	Moveable	2	150	300
14	Office Chair	Moveable	1	500	500
15	Bicycle	Moveable	4	500	1600
16	Utensils	Moveable	1	500	500
17	Clothes	Moveable	1	500	500
18	Kids Toys	Moveable	1	200	200
TOTAL VALUE					23000

Date: 09.07.2025
Place: Pune

Sd/- Authorised Officer,
Grihum Housing Finance Limited
(Formerly Known as Poonawalla Housing Finance Ltd)

यूनियन बैंक
ऑफ इंडिया

Union Bank
of India

Kirkee Branch, Golden court, 50, Aundh Road, Kirkee, Pune, 411003
Web address : www.unionbankofindia.co.in, E-mail: ubn0538841@unionbankofindia.bank

Date: - 30.05.2025
Place: - Pune

To:
Mr. Anil Maruti Kamble, Mrs. Archana Anil Kamble
Flat No. A1, Mihila Nagari Co-op Housing Soc. Ltd., CTS No. 1647 to 1650, Bopodi 15 Off Aundh Road, Pune, 411020.
Sir/Madam,
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
You the Borrower/Mortgagor No.1 & 2, have availed the following credit facilities from our Union bank of India, Kirkee Branch, Pune and failed to pay the dues/installment/ interest/ operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/have been classified as Non-Performing Asset as on 29.05.2025. As on 29.05.2025 a sum of Rs. 31,36,804.75 (Rupees Thirty One Lakhs Thirty Six Thousand Eight Hundred Four And Paise Seventy Five Only) is outstanding in your account.
The particulars of amount due to the Bank from you in respect of the aforesaid accounts is/are as under:

Type of Facility	Sanctioned Limit	Outstanding amount as on date of NPA i.e. as on 29.05.2025	Unapplied interest from 31.01.2025 to 29.04.2025	Total dues as on 29.05.2025
TLU 15-UNION HOME LOAN	Rs. 35,00,00,00	Rs. 30,72,271.00	Rs. 64,533.75	Rs. 31,36,804.75
Total	Rs. 35,00,00,00	Rs. 30,72,271.00	Rs. 64,533.75	Rs. 31,36,804.75

Total dues as on 29.05.2025 Rs.31,36,804.75 (Rupees Thirty-One Lakhs Thirty Six Thousand Eight Hundred Four And Paise Seventy Five Only)

To secure the repayment of the monies due or the monies that may become due to the Bank, You the mortgagor/guarantor had executed documents on and created security interest by way of Mortgage of immovable property described herein below:
All the piece and parcel of the property bearing no-Flat no A-1, admeasuring 585 sq ft i.e. 54.37 sq mtr (built up) situated on the ground floor along with parking space, admeasuring 11.24 sq mtrs on the split level at south west corner of the building No. A-WING, MITHLA NAGARI CO-OPERATIVE HOUSING SOCIETY LTD. Constructed over the land bearing city survey no-1647, 1648, 1649, and 1650, having survey no-27B of village Bopodi, within the registration district Pune and within the limits of Pune municipal Corporation.
Therefore, You Borrower No.1 & 2 are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of Rs. 31,36,804.75 (Rupees Thirty One Lakhs Thirty Six Thousand Eight Hundred Four And Paise Seventy Five Only) together with further interest from 30.04.2025 and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.
As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the Bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours Faithfully,
Sd/-
Authorised Officer
Union Bank of India

PUBLIC NOTICE

NOTICE is hereby given that MRS. MONICA AGARWAL, residing at T6-008, Raheja Vista Premier Phase 4, Mohamadnagar, Pune 411060 has agreed to sell to my client the residential premises bearing Flat/Apartment No. 401, admeasuring area about 779.31 sq.ft. i.e. 72.40 sq.mtrs. (Carpet) with adjoining Terrace area 44.67 sq. ft. i.e. 4.15 sq. mtrs.. (According to MCOF Act the Carpet area of the said Flat/Apartment shall be 786.42 sq.ft. i.e. 73.06 Sq. Mtrs. and such area is inclusive of the total area of the balcony) on Fourth Floor, in Building T-8 Luxurious 2 Raheja Reserve, out of building T7, T8, T9 & T10 of the scheme known as "RAHEJA VISTAS PHASE 4 or RAHEJA VISTAS PREMIER", along with One Covered Car Parking situated and constructed on the land or property bearing Survey No. 27/1B + 2 + 3, Plot A + 27/4 + 27/5 + 37/3 + 4, Plot B + 26/1 + 9A Part + 26/2A + 26/2B Part + 25/4, situated at Village Mohammednagar, Taluka Haveli, District Pune and within the limits of Pune Municipal Corporation and within the jurisdiction of Sub-Registrar, Haveli No.1 to 28, Pune.
The owner has further assured my client that the said property is free from all encumbrances and/or defects in title.
Any person's having any claims by way of sale, mortgage, lease, lien, gift, easement, exchange, possession, inheritance, succession or otherwise howsoever in respect of the same are required to intimate the same in writing to the undersigned together with proof thereof within 10 days of publication of this notice failing which my client shall complete the sale/transaction and all such claims, if any, shall be deemed to have been waived and/or abandoned.
This Notice dated on this 9th day of July 2025.

Sushanth Shetty, B.Com, LL.B., Advocate
Office No G5, Metro House, Opp Conrad Hotel,
Mangaldas Road, Pune 411 001.
Email : adv.sushanth@yahoo.co.in Ph. 9922299999

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Pune that SPORNTONX SOLUTIONS LLP an LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

1. The principal objects of the company are as follows:
To carry out or organize all types of sports events, manage sports events, provide sports training, sports arena management, collaborate with sports equipment's and nutrition suppliers, to carry on the business of sports activities by providing sports training and facility management and to conduct sports events and to manage the same including front office system in professional sports, college sports managers, recreational sport managers, sport marketing, event management, facility management, sport economics, sport finance, and sports information and to carry on the business aspects of sports and recreation and also to carry out facility management activities by providing professional discipline service focused upon the efficient and effective delivery of support services for the organizations that serves various sports and related sports activities and also to ensure the integration of people, systems, place, process, and technology in sports and sporting events.

2. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at SE 27 PLOT 298 PRADHIKARAN NIGADI, Pune, PUNE, MAHARASHTRA, India, 411044.

3. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Indian Institute of Corporate Affairs Plot no. : P 6.7, 8Sec. 5, IMT Manesar, Dist. Gurgaon (Haryana) Pin Code - 122052, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 08th day of July 2025

For SPORNTONX SOLUTIONS LLP

Sd/-
Aahana Yogesh Agarwal
Designated Partner

Sd/-
Yogesh Jagannath Agarwal
Designated partner

Rajarambapu Sahakari Bank Ltd. Peth. (Scheduled Bank)

Recovery Department, Head Office, Tal-Walwa, Dist-Sangli, Pin-415407. Ph. No. 02342-252131, Mob-9561000800, Email:recovery@rajarambapubank.org

SALE NOTICE THROUGH PUBLIC AUCTION

Whereas, The undersigned being the Authorised Officer of The Rajarambapu Sahakari Bank Ltd., Peth. Under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (said Act) and in exercise of powers conferred on him under section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 05/02/2025 under section 13(2) of the said Act calling upon the borrower M/s. 1) Shree Panchaganga Agro Impex Pvt Ltd 2) Rohan Ashok Goyal 3) Rajat Ashok Goyal 4) Ashok Raghuvir Goyal, to repay the amount mention in the notice. However the concerned borrower /Guarantor or Mortgagor having failed to discharge their liability in full, notice is hereby given to the Borrower/ Guarantor/Mortgagor and the public in general that the undersigned has taken Physical Possession of the property described herein below on 28/05/2025 in exercise of powers conferred on him under section 13 (4) of the said Act read with rule 8 of the said rules. The secured assets mentioned below shall be sold by the undersigned on Wednesday dt. 13/08/2025 at 01.00 P.M. to 4.00 P.M. at Rajarambapu Sahakari Bank Ltd., Peth. Branch- Shivaji Nagar, Pune, 1184 Shrinath Plaza, Dyaneshwar Paduka, F.C.Road Pune, 411005

Name of Borrower/Guarantors or Mortgagor

M/s. 1) Shree Panchaganga Agro Impex Pvt Ltd 2) Rohan Ashok Goyal 3) Rajat Ashok Goyal 4) Ashok Raghuvir Goyal
Add. – Plot No.510 Bhagur Vibhag, Market Yard, Pune 411037.

The dues of Rajarambapu Sahakari bank Ltd., outstanding as on 31/12/2024 stand at Rs. 4,00,42,242/- (Rupees- Four Crore Forty Two Thousand Two Hundred Forty Two Only) plus interest, legal & Other Charges thereon with effect from 01/01/2025

Description of Mortgaged property	Reserve Price	Earnest Money
1) All that piece and parcel of Flat No B-111 area admeasuring 810 Sq.Feet on 1st floor of B Wing of in the Project Name as "Oxy Primo" Constructed on land bearing Gat No. 559/1 A situated at Pune Nagar Road, Village Wagholi Dist. Pune	36,62,200/-	3,66,220/-
2) All that piece and parcel of Restaurant A-501 area admeasuring 4300 Sq.Feet on 5th floor of A Wing of in the Project Name as "Oxy Primo" Constructed on land bearing Gat No. 559/1 A situated at Pune Nagar Road, Village Wagholi Dist. Pune	2,25,88,000/-	25,58,800/-
3) All that piece and parcel of Office A-414 area admeasuring 830 Sq.Feet on 4th floor of A Wing of in the Project Name as "Oxy Primo" Constructed on land bearing Gat No. 559/1 A situated at Pune Nagar Road, Village Wagholi Dist. Pune	46,58,800/-	4,65,880/-

Date Of inspection 12/08/2025 at 11 A.M. to 02 P.M.

Date Of Auction 13/08/2025 at 01.00 P.M. to 04.00P.M.

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT 2002
The Borrower/Guarantor, Mortgagor are hereby noticed to pay the sum mentioned as above before the date of auction, failing which the secured assets will be auctioned and balance if any will be recovered with interest and cost from you.

Authorised Officer
Rajarambapu Sahakari Bank Ltd; Peth (Scheduled Bank)
Date - 08.07.2025
Place - Peth
(Tel.- 02342-252131, 252133, Mob.-9860609091)

OMKARA

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED

Corporate Office: Kohinor Square, 47th Floor, N.C Kelkar Marg, R. G. Gadkari Chowk, Dadar West, Mumbai 400028. Contact No-9773406175.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

[See proviso to rule 8 (6)read with 9(1)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) read with 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower Mr. Sunil Badrinaynar Sarda and Co-borrower Mrs. Sona Sunil Sarda that the below described immovable property mortgaged/charged to the Secured Creditor, and the physical possession of which has been taken by the Authorised Officer of Omkara ARC Secured Creditor on 04.11.2022. The below-mentioned property will be sold on "As is where is", "As is what is" and "Whatever there is" and without recourse basis on 25.07.2025 at 11.00 am (last date and time for submission of bids is 24.07.2025 by 6.00 PM), for recovery of Rs. 1,85,00,343/- (Rupees One Crore Eighty Five Lakh Three Hundred and Forty Three Only) as on 14.10.2019 plus accrued interest/unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc.

The Omkara Assets Reconstruction Pvt Ltd (acting in its capacity as Trustee of Omkara PS 33/2020-21 Trust has acquired entire outstanding debts lying against the said borrower/Co-Borrower/guarantors vide Assignment Agreement dated 30.03.2021 along with underlying security Edelweiss Housing Finance Limited (EHL). Therefore, Omkara Assets Reconstruction Pvt Ltd has stepped in the shoes of Edelweiss Housing Finance Limited (EHL) and become entitled to recover entire outstanding dues and enforce the securities.

The description of the Immovable Properties, the reserve price, earnest money deposit, and known encumbrances (if any) are as follows:

DESCRIPTION OF THE PROPERTY	Reserve Price	EMD	Bid Increment Amount
All that part and parcel of the property bearing flat no. 101, on 1st floor, the building known as "Palm One", S.No. 06/101/718, Kondhwa - Katraj Road, Budruk Pune - 411048. Flat admeasuring 66 sq mtrs i.e. 710.42 sq ft carpet area whin 1 (One) Car Parking and Open Terrace Balcony of 12.75 sq mtrs. Lf. 137.24 sq ft. Bounded as:- North: Sda Laundry/ Residential House, South: Katraj - Kondhwa Road, East: Interior Road, West: - Open Plot.	Rs. 42,00,000/-	Rs. 4,20,000/-	Rs. 25,000/-

Date of E- Auction
25.07.2025 at 11.00 A.M to 2.00 P.M

Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD:
24.07.2025 by 6.00 pm

Date of Inspection
18.07.2025 between 01.00 pm to 04.00 pm

Known Liabilities
To the best of our knowledge and information available on record, there is no known encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the properties put on Auction.

This publication is also a Fifteen-days notice to the borrowers/co-borrowers under Rule 8(6) read with 9(1) of the Security Interest (Enforcement) Rules, 2002. For detailed terms and conditions of the sale please refer to the link provided in the secured creditor website i.e., <http://www.omkaraarc.com/auction.php> and the contact details of authorized officer Pratishka Patel (Contact No. 9773406175 and Rajendra Dewarda 9325446651 and Email- pratishka.patel@omkaraarc.com Bidder may also visit the website <http://www.bankreconstruction.com> or contact service provider M/s. C1 India Pvt. Ltd., Tel. Helpline: +91-7291981124/25/26, Helpline E-mail ID: support@bankreconstruction.com, Mr. Bhavik Pandya, Mobile:88666 82937 Email: Maharashtra@c1india.com, Intending bidders shall comply and give a declaration under section 29A of the Insolvency and Bankruptcy Code 2016.

Date: 09.07.2025
Place: Pune

Sd/- Authorized Officer,(Pratishka Patel)
Omkara Assets Reconstruction Pvt Ltd
(Acting in its capacity as a Trustee of Omkara PS 33/2020-21 Trust)

Indian Overseas Bank

Regional Office, 758/51, F.C. Road, Deccan Gymkhana, Pune Ph: 020-25679234 Mob : 2256500@inobnet.co.in.

Corrigendum

With reference to the Public Notice For Mega E-Auction For Sale of Immovable Properties Notice published in the Financial Express & Loksatla Pune editions on 06/07/2024 in respect of account at Sr. No. 3, i.e. Mr. Raju Babul Inamdar the outstanding amount should be read as Rs. 15,86,974/- instead of Rs. 18,86,974/- All the other details remain same. Authorised Officer

pnB Housing

Regd. Off.: 9th Floor, Antikhil Bhawan, 22, K.G. Marg, New Delhi-110001, Ph.-011-23357171, 23357172, 23705414. Web:-www.pnbhousing.com

BRANCH OFFICE: 5 A.B.C.D. FIFTH FLOOR, SHEERANG HOUSE, OPP JANGLI MAHARAJ TEMPLE, J M ROAD, SHIVAJI NAGAR, PUNE, MAHARASHTRA - 411005, BRANCH OFFICE: THIRD FLOOR, GANAXMI COMPLEX, SURVEY NO.08, HADAPSAR KHARADI BYPASS ROAD, KHARADI, PUNE, MAHARASHTRA - 411014, BRANCH OFFICE: 2ND NO. 302, 3RD FLOOR, GHEEWALA COMPLEX, STATION ROAD, CHINCHWAD, PUNE, MAHARASHTRA - 411019

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice/s) date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby called upon to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.(s)	Name of Borrower/Co-Borrower/Guarantor (s)	Date of Demand Notice	Amount as on date in Demand Notice	Date of Auction	Description of the Property/ies mortgaged
HOU/PUN/1119755982 B.O.: Pimpri Chinchwad	Ramesh Bikenath Giri/Pratibha Giri	15.04.2025	Rs. 19,75,653.97/- Rupees Nineteen Lacs Seventy Five Thousand Six Hundred Fifty Three And Seven Paise Only	04.07.2025 (Symbolic)	Flat No.205 2nd Floor, Ayush Paradise, Survey No 40 2, Plot No 19 20, Vadgaon Maval, Behind Deccan Weave House, Near Vadgaon Jalegaon (A/25) MIDC, Pune, Maharashtra-412106
HOU/PUN/0918577859 B.O.: Pune	Anil Shirnam Sonawane/Sushma Shreehari Aadamane	15.04.2025	Rs. 18,92,843.48/- Rupees Eighteen Lacs Ninety Four Thousand Nine Hundred Twenty Three And Forty Eight Paise Only	04.07.2025 (Symbolic)	Building E1, 5th Floor, 508, Eco City II, S.No. 27/A/1/2B/5, Talegaon Varde Road, Near Tal, Near Talegaon MIDC, Talegaon, Pune, Maharashtra-410506
HOU/KRD/09221019908 B.O.: Kharadi	Akshay Trimbakappa Parashant Trimbhak Samshette	09.04.2025	Rs. 25,53,170.79/- Rupees Twenty Five Lacs Fifty Three Thousand One Hundred Seventy Nine And Seven Paise Only	04.07.2025 (Symbolic)	Building C, 7th Floor, Flat No.705, Sarathi Iconia, Project A-1, 4th P, Dist. Pune-411003, Village Narekarwadi, Tal. Khat, Pune - 410501

PLACE:- PHARADI CHINCHWAD, PUNE, KHARADI, DATE:- 08.07.2025

Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

pnB Housing

Regd. Off.: 9th Floor, Antikhil Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones:-011-23357171, 23357172, 23705414. Web:-www.pnbhousing.com

APPENDIX -IV-A- E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES

E-AUCTION-SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Reg. Off.: 9th Floor, Antikhil Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones:-011-23357171, 23357172, 23705414. Web:-www.pnbhousing.com

B.O. PUNE: 5A, B.C.D. Fifth Floor, Sheerang House, Opp Jangli Maharaj Temple, J.M.Road, Shivaji Nagar, Pune, Maharashtra-411005, KHARADI: Third Floor, Ganaxmi Complex, Survey No.08, Hadapsar Kharadi Bypass Road, Kharadi, Pune, Maharashtra-411014, BRANCH OFFICE: 2ND NO. 302, 3RD FLOOR, GHEEWALA COMPLEX, STATION ROAD, CHINCHWAD, PUNE, MAHARASHTRA - 411019, NASHIK: 407 & 408, 4th Floor, Padma Vishwalandamark, Near Nashik Showroom, Above Axis Bank, Raccia Colaba, Sharapur Road, Nashik, KOLHAPUR: 401/402, Four Floor, Matoshil Plaza, Venus Corner, Shahapur, Kolhapur-415025

Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken, as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned above. Notice is hereby given to the borrower(s) mortgagor(s)/Legal Heirs, Legal Representative, (Whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrower/s/mortgagor/s (since deceased) as the case may be indicated in Column no-A under Rule-8(6) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited secured creditor's website i.e., www.pnbhousing.com.

Loan No. Name of the Borrower	Demand	Properties mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Submission of Bid (G)	Bid Increment Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances/ Court Case if any (K)
HOU/PUN/0322/970809 Santosh T Kondhalkar / Sumita Santosh Kondhalkar B.O.: PUNE	RS. 2291938.85 & 07-03-2024	Physical Possession	RS. 6307000	RS. 630,700	24-07-25	RS. 20000	16-07-2025 12:00pm to 04:00pm	25-07-2025 2PM to 03:00PM	NOT KNOWN
HOU/KRD/0221/858093 David Rajesh Salve / Lavina Rajesh Salve B.O.: Kharadi	RS. 4629834.94 & 14-08-2023	Physical Possession	RS. 3599000	RS. 359900	24-07-25	RS. 10000	17-07-2025 12:00pm to 04:00pm	25-07-2025 2PM to 03:00PM	NOT KNOWN
HOU/PUN/0927/916208 Anil Amit Bodes / Anag Bodes / Aqualiti Engineers And Solutions Pvt Ltd B.O.: PUNE	RS. 1230202.94 & 14-05-2024	Physical Possession	RS. 3316000	RS. 331600	24-07-25	RS. 10000	18-07-2025 12:00pm to 04:00pm	25-07-2025 2PM to 03:00PM	NOT KNOWN
HOU/WRJ/0322/975811 Hadamaram Valsankar / Lila Devi B.O.: WARJE	RS. 1382612.26 & 09-05-2024	Physical Possession	RS. 2787000	RS. 278700	24-07-25	RS. 10000	19-07-2025 12:00pm to 04:00pm	25-07-2025 2PM to 03:00PM	NOT KNOWN
HOU/KNDW/1123/837006 Isabell R. Helle and Anandeshwar Mate / shri Gaudhara Enterprises B.O.: KONDHWA	RS. 3153196.73 & 21-04-2023	Physical Possession	RS. 2441000	RS. 244100	24-07-25	RS. 10000	21-07-2025 12:00pm to 04:00pm	25-07-2025 2PM to 03:00PM	NOT KNOWN
HOU/PM/0419/681701 Sandeep Tukaram Bholekar / Nirmala Tukaram Bholekar B.O.: PIMPRI CHINCHWAD	RS. 2349715.76 & 21-04-23	Physical Possession	RS. 1779000	RS. 177900	24-07-25	RS. 10000	22-07-2025 12:00pm to 04:00pm	25-07-2025 2PM to 03:00PM	Not Know
HOU/PUN/0817/41832 GANESH LAXMAN GAIKWAD / SHARDA GANESH GAIKWAD B.O.: PUNE	RS. 1647939.4 & 17-01-2020	Physical Possession	RS. 1138000	RS. 113,800	24-07-25	RS. 10000	22-07-2025 12:00pm to 04:00pm	25-07-2025 2PM to 03:00PM	NOT KNOWN
HOU/PM/0219/650914 Vijay Vilas Khandekar / Shyambala Vinay Khandekar B.O.: PIMPRI CHINCHWAD	RS. 2704775.55 & 16-10-2024	Physical Possession	RS. 2927000	RS. 292,700	12-08-25	RS. 10,000	06-08-2025 12:00pm to 04:00pm	13-08-2025 2PM to 03:00PM	NOT KNOWN
HOU/KRD/0219/658225 Shreeram J Khambkar / Swati Shiriram Khambkar / Sudio Seven B.O.: KHARADI	RS. 1893929.36 & 14-02-2024	Physical Possession	RS. 1818000	RS. 181,800	12-08-25	RS. 10,000	01-08-2025 12:00pm to 04:00pm	13-08-2025 2PM to 03:00PM	NOT KNOWN
HOU/KNDW/1221									

